

(b) if so, the details thereof?

**The Minister of Education (Shri M. C. Chagla):** (a) There is no specific and separate scheme under which Central assistance is given for the expansion of free and compulsory education at the elementary stage.

(b) Does not arise.

**दिल्ली के स्कूलों में शिक्षा**

949. { डा० राम मनोहर लोहिया :  
श्री मधु लिमये :  
श्री किशन पटनायक :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय शिक्षा मंत्रालय ने भारत सरकार तथा दिल्ली राज्य के प्रतिमास 500 रुपये से कम वेतन पाने वाले कर्मचारियों के बच्चों को स्कूल फीस की छूट दी है ;

(ख) क्या यह भी सच है कि सरकारी सहायता-प्राप्त स्कूलों के शिक्षकों के बच्चों को भी यह छूट दी गई है ;

(ग) क्या यह भी सच है कि सरकारी सहायता-प्राप्त स्कूलों के अन्य तथा चतुर्थ श्रेणी के कर्मचारियों को ऐसी छूट भी नहीं मिली है ; और न ही उन्हें पेंशन लाभ योजना लाभ मिलने वाला है ; और

(घ) यदि हाँ, तो इस भेदभाव के क्या कारण हैं ?

**शिक्षा मंत्री (श्री मु० क० चागला) :**

(क) और (ख) . 600 रुपये तक मासिक वेतन पाने वाले सरकारी कर्मचारियों को मान्यता-प्राप्त मिडिल, हाई और उच्च माध्यमिक स्कूलों में उनके बच्चों की ओर से दी गई शिक्षा फीस, कुछ शर्तों के अनुसार, उन्हें लौटा दी जाती हैं। संघीय क्षेत्रों में राजकीय तथा सहायता-प्राप्त प्राथमिक, मिडिल, हाई और उच्च माध्यमिक स्कूलों में नियुक्त अध्यापकों के बच्चों से कोई शिक्षा शुल्क नहीं लिया जाता है।

(ग) और (घ) . सहायता प्राप्त स्कूलों के अध्यापकों तथा अन्य कर्मचारियों को पेंशन योजना का लाभ पहुंचाने तथा सहायता प्राप्त स्कूलों के अन्य कर्मचारियों के बच्चों को शिक्षा शुल्क की छूट देने अथवा लौटाने के प्रश्न पर, फिलहाल, विचार किया जा रहा है।

**Pending Cases in High Courts**

**950. Shri Krishnapal Singh:** Will the Minister of Home Affairs be pleased to state the number of pending cases in various High Courts as on the 31st December, 1945, 31st December, 1946, 31st December, 1947 and 31st December, 1964 and the number of High Court Judges on those dates?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** Information in regard to the position as on 31st December, 1945, 31st December, 1946 and 31st December, 1947 is being obtained and will be laid on the Table of the House.

A statement giving the information as on 31st December, 1964 is laid on the Table of the House. [Placed in Library. See No. LT-3959/65].

**Naga Hostiles**

**951. Shrimati Renuka Barkataki:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Naga hostiles have recently been recruiting and training youths from the border villages of Manipur; and

(b) if so, the action taken to prevent such inter-State extension of the activities of the Naga hostiles?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) It is a fact that the Naga hostiles have been recently recruiting youths from the border village of Manipur. There is, however, no information of any training being given to them.

(b) Where possible, the areas of hostile activities are declared as disturbed areas under Armed Forces

(Assam and Manipur) Special Power, Act 1958, to enable the security forces to take effective action in intercepting and dealing with these hostiles.

### Nitrogen Fertiliser Plants

952. { Shrimati Renuka Barkataki:  
Shri Ravindra Varma:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Imperial Chemical Industries and the Gulf Oil of Texas have offered to build nitrogen fertilizer plants in India; and

(b) if so, the main features of their proposals?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The Imperial Chemical Industries, London and the Texas Gulf Sulphur Company of U.S.A. have shown interest in the establishment of large sized fertilizer factories. Detailed proposals are awaited.

### Administrative Reforms

953. { Shrimati Renuka Barkataki:  
Shri Ravindra Varma:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that he has sent a communication to the Chief Ministers on the proposal to introduce administrative reforms; and

(b) if so, the main features of the proposals made therein?

The Minister of Home Affairs (Shri Nanda): (a) and (b). Yes, Sir. A note on administrative reforms recently prepared for the meeting of the Eastern Zonal Council held at Calcutta in January, 1965, has been circulated to the Chief Ministers of all the States. The note contains suggestions for a common approach to

the evolving of a programme under three heads:

- (i) Tightening up the existing machinery;
- (ii) evolving new measures of reform; and
- (iii) some major problem areas.

Under (i), the note stresses the importance of supervision and inspection, punctuality, and quickness in correspondence as major elements in the "tightening" process. And it underlines the rôle of Ministers and senior officers in setting a pattern of business-like methods of work.

Under (ii), the note develops the point that administrative reforms of a basic character must be study-based. For this, it is necessary to build up techniques of study and a body of trained personnel to use them. Equally necessary is a concrete programme of studies. The note advocates going intensively into selected specific areas of administration.

Under (iii), the note commends two problems to the States for priority attention. viz. district administration and plan implementation.

### Agricultural Schools

954. { Shri Maheswar Naik:  
Shri Rameshwar Tantia:

Will the Minister of Education be pleased to state:

(a) whether Government have approved a proposal to start 2,000 Junior Agricultural Schools;

(b) whether the management of these schools will be the exclusive concern of the Centre; and

(c) how the proposed schools are going to be distributed, (State-wise)?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) and (c). Do not arise.